

102

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 129/KB/2018

**Present: 1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri Madan Balachandra Gosavi**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th March 2018, 10.30 A.M

Name of the Company		SREI Equipment Finance Ltd.-Vs- Maa Durga Thermal Power Company Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. SHOUNAK MITLA, ADV

2. MR. ZULFIQAR ALI ALQADERI, ADV

3. Ms. Durga Prasad Saha.

} For the
Financial
Creditor.
Corporate Refin.

Zulfiqar Ali
Al-Qaderi
27/03/2018

ORDER

Ld. Counsels on behalf of the Financial Creditor and Corporate Debtor are present.

Ld. Counsel appearing on behalf of Corporate Debtor sought leave to file the Board Resolution as well as the reply affidavit. Time is granted. The Board Resolution is to be filed within one week and reply affidavit is to be filed within another one week by sending a copy to the Financial Creditor. Financial Creditor may file rejoinder, if any, within seven days.

List on 05.06.2018.

Sd

(M.B. Gosavi)
Member (Judicial)

Sd

(Jinan K.R.)
Member (Judicial)